

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.1825
TO BE ANSWERED ON 27.07.2016**

TRAVEL ON ROOFTOP

**1825. SHRI KAMAL NATH:
SHRI JYOTIRADITYA M. SCINDIA:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether a large number of people found travelling on the rooftop of some of the trains resulting in casualties;**
- (b) if so, whether the Supreme Court has recently directed Railways to pay compensation of Rs.1 crore to the victims who travelled on the rooftop of the trains and either killed or severely injured due to collision at railway over-bridges;**
- (c) if so, the details thereof;**
- (d) whether the Railways has taken any steps to prevent travelling on rooftops of any of the train across the country; and**
- (e) if so, the details thereof?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO.1825 BY SHRI KAMAL NATH AND SHRI JYOTIRADITYA M. SCINDIA TO BE ANSWERED IN LOK SABHA ON 27.07.2016 REGARDING TRAVEL ON ROOFTOP

(a)The details of people found travelling on rooftop, arrested and died during the years 2013, 2014 and 2015 are as under:-

Year	Number of person arrested while travelling on the rooftop of train	Number of person died due to travelling on rooftop of trains
2013	3214	44
2014	3442	45
2015	3060	29

(b) and (c): Hon'ble Supreme Court of India in its judgment dated 05.07.2016 relating to an incident that occurred on 01.02.2011 near Mohammadabad Crossing in Shahjahanpur, Uttar Pradesh has directed Railway Administration to pay:

- 1. Compensation of ₹ 5 lakhs to the next of kin in case of every death;**
- 2. Compensation of ₹ 1.5 lakhs in every case of permanent disability suffered by anyone in the incident;**
- 3. Compensation of ₹ 75,000/- in case of any grievous injury suffered by anyone; and**
- 4. Compensation of ₹ 25,000/- in case of simple injury suffered by anyone.**

(d) and (e): Following steps are being taken by Railways to prevent passengers travelling on rooftop of trains:-

- 1. Frequent announcements through public address system at stations are made to educate passengers not to travel on roof, footboard of the trains.**

- 2. Special awareness campaigns are also organized by Railways to sensitize the passengers about the dangers of rooftop and footboard travelling.**
- 3. Warning boards cautioning people against climbing and touching Over Head Equipments are displayed at vantage points in station area.**
- 4. Regular drives are conducted against the persons travelling on rooftop and footboard on trains and the persons apprehended are prosecuted under the relevant provisions of the Railways Act, 1989.**
- 5. To prevent climbing upon the rooftop of any train, ladder was removed from the end panel of all coaches.**
